

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 2 of 2013 in
DFR No. 2259 of 2012

Dated: 16th January, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

M/s. Meenakshi Energy Private Limited ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Sitesh Mukherjee
Mr. Sakya Singha Chaudhuri
Ms. Mandakini Ghosh

ORDER

IA No. 2 of 2013
(Condone delay Application)

We noticed that the Appeal is filed within the time. Therefore,
the Application to condone the delay is not necessary.

With this observation, the Application is disposed of.

The Registry is directed to number the Appeal.

Appeal No. _____ of 2013

Admit. Issue notice to the Respondents. Dasti service is
permitted. Registry is also directed to issue notice to the
Respondents.

Post the matter on **06.02.2013.**

(Rakesh Nath)
Technical Member
ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson